## D.O.No. 101-29/2003-MN

27<sup>th</sup> October 2003

Dear Shri Vaish,

## Sub: Recommendations on Unified Licensing Regime.

Keeping in view the development of technologies, reduction in wireless technology cost, growth and falling cost of wireless services, blurring of the differences between the wireless and wireline services, increasing competition among these services, the converging tariffs for wireless services and the international trend for non service specific licenses through a process of authorization, TRAI considered that the process of Unified Licensing should be initiated in India. Accordingly, TRAI issued a Consultation paper on Unified Licensing for Basic and Cellular Services on July 16 2003. Subsequently, TRAI received the comments that the scope of unified licensing should be extended to include services such as NLD, ILD and Internet services. The Authority vide its amendment dated 4<sup>th</sup> August 2003 had already clarified that it is willing to consider all suggestions made in the process of consultations and would welcome viable proposals for any such issue.

2. Based on the feedback received on the consultation process, recommendations of TRAI on Unified Licensing Regime are finalized.

3. We are forwarding with this letter the recommendations on the subject (Annexure'A') and Consultation Paper issued by us. (Annexure 'B').

4. A Press Note issued in this regard is also enclosed (Annexure 'C')

5. The recommendations along with the text of this letter have been placed today on the TRAI website (<u>www.trai.gov.in</u>) for public information.

With regards,

Yours sincerely,

(Pradip Baijal)

Shri Vinod Vaish, Secretary, Department of Telecommunications, Sanchar Bhawan, New Delhi -110001